

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH**  
**(Through web-based video conferencing platform)**

ITEM No.14  
I.A Nos. 201, 389, 510 & 544 of 2022 in  
CP (IB) No. 84/BB/2019

**IN THE MATTER OF:**

Pratap Chandra Pandhy & Ors.	...	Petitioners
Vs.		
M/s. Dreamz Infra India Ltd	...	Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 02.12.2022**

**CORAM:**

**SH. KISHORE VEMULAPALLI**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant in I.A No. 398 of 2022	: Sh. Atul Madhavan
For the Applicant in I.A No. 201 of 2022	: Sh. Harshal Joshi
For the Applicant in I.A No. 544 of 2022	: Sh. Ashok Kriplani
For the Applicant in I.A No. 510 of 2022	: Sh. Saravana.P
For the RP	: None

**ORDER**

**I.A No. 201 of 2022**

1. Heard Mr. Harshal Joshi, learned Counsel for the Applicant.
2. The learned Counsel for the Applicant seeks time to serve notices on the Respondents. One week time is granted for doing the same
3. The learned Counsel for the Applicant is directed to file proof of service along with the tracking report of speed post within one week and upon receipt of the notice the Respondent shall file objections, if any, within two weeks time and the Applicant shall file rejoinder, if any, within one week from the date of receipt of the objections.
4. List the I.A on 16.01.2023.

— Sd —

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**I.A No. 389 of 2022**

1. Heard Mr. Atul Madhavan, learned Counsel for the Applicant.
2. Proof of service has been filed by the Applicant vide Diary No. 5046 dated 23.11.2022 duly enclosing tracking report and the same is taken on record.
3. Even after service of the notice there is no representation for the Respondent.
4. Two weeks more time are granted for filing objections, if any, and the Applicant shall file rejoinder, if any, within one week thereto after service on the other side.
5. List the I.A on **16.01.2023.**

**I.A No. 510 of 2022**

1. Heard Mr. Saravana .P, learned Counsel for the Applicant.
2. Issue notice to the Respondent. Registry is directed to prepare the notice to the Respondent and Counsel for the Applicant is permitted to collect the notice and serve it on the Respondent along with Application and other material papers through e-mail as well as by speed post and is directed to file affidavit of service along with tracking report in the Registry within two weeks.
3. A period of two weeks for filing reply from the date of receipt of copy of the notice and one week for filing rejoinder, if any, thereto from the date of receipt of copy of reply is granted.
4. List the I.A on **16.01.2023.**

**I.A No. 544 of 2022**

1. Heard Mr. Ashok Kriplani, learned Erstwhile RP.
2. Issue notice to the Respondents. Registry is directed to prepare the notice to the Respondents and Counsel for the Applicant is permitted to collect the notice and serve it on the Respondents along with Application and other material papers through e-mail as well as by speed post and is directed to file affidavit of service along with tracking report in the Registry within two weeks.

— Sd —

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3. A period of two weeks for filing reply from the date of receipt of copy of the notice and one week for filing rejoinder, if any, thereto from the date of receipt of copy of reply is granted.
4. List the I.A on 16.01.2023.

— Sd —

**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

— Sd —

**(KISHORE VEMULAPALLI)**  
**MEMBER (JUDICIAL)**

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